

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 31/9/JPR/2022  
Under Section 9 of IBC, 2016

**In the matter of:**

**Deepak Trading Company**

**... Operational Creditor**

**Versus**

**Lalchand Food Products Pvt. Ltd. & Anr.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

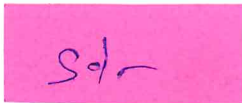
For the Operational Creditor : Sagrika Joshi, Adv.

For the Corporate Debtor : none appeared

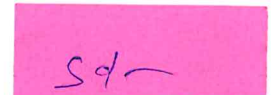
**ORDER**

Heard Ms. Sagrika Joshi, Adv. appearing on behalf of the Petitioner. None appears for the Respondent. It is submitted by learned counsel for the Petitioner that no proposal for settlement was given by the Respondent. Hence, there is no possibility of settlement in this matter. The matter may be heard based on merits.

List the matter on 28.08.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep/Chandra Joshi)  
Judicial Member

July 22, 2024